

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:371
ANSWERED ON:21.02.2006
LOSS TO INDUSTRY ON DUMPING
Gandhi Smt. Maneka

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the loss suffered by the Indian industry on account of dumping of goods during each of the last five years; and
- (b) the steps taken by the Government to avoid such incidents in future?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAI RAM RAMESH)

(a) & (b) Anti dumping investigations are initiated on the basis of application filed by the domestic industry alleging dumping, injury and causal link between dumping and injury. The Directorate General of Anti-Dumping and Allied Duties (DGAD), investigates the existing and degree of dumping, identifies the dumped article and submits provisional and/or final findings to the Ministry of Finance recommending where appropriate, the amount of anti-dumping duty to be levied. Application alleging dumping and injury submitted by the domestic industry are processed as per the procedure and within the time limits specified under the Customs Tariff Act, 1975 as amended in 1995 and the Rules framed there under. DGAD recommends only, where appropriate, the amount of anti-dumping duty to be levied and does not have any information regarding the loss suffered by the domestic industry due to dumping. During the last five years, definite anti-dumping measures were imposed against 87 cases.